

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, the 20th January, 1987.

NOTIFICATION
(INCOME-TAX)

No. 7104. (F.No.176/60/86-IT(41)): In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Mujungavu Sree Parthasarathi Krishna Deva Temple", Kasaragod District (Kerala) to be of historical and archaeological importance for the purpose of the said clause.

Roshan Sahay

(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Cochin with reference to his letter No.18A/PR/M-1/85-87 dated, 4-12-1986. He is requested to checkup the position regarding the utilisation of donations received in this behalf by obtaining relevant accounts from the respective religious authorities every year.
2. All Commissioners of Income-tax.
3. All Chambers of Commerce in the state of Kerala.
4. Comptroller & Auditor General of India, New Delhi.
5. The Secretary, Mujungavu Sri Parthasarathi Krishna Deva Seva Samithi, P.O. Kumbala-670321, Kasaragod Distt. (Kerala).

Roshan Sahay

(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.